

**National Company Law Appellate Tribunal, New Delhi**

**Principal Bench**

**Company Appeal (AT) No. 212 of 2020**

**IN THE MATTER OF:**

**Registrar of Companies**

**...Appellant**

**Vs.**

**Sri Endrash Investment and Finance Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant:                    Mr. Shashank Bajpai, Advocate.**

**ORDER**

**(Through Virtual Mode)**

**15.03.2021:**        Learned Counsel for the Appellant submits that other connected matters listed on 29<sup>th</sup> April, 2021, so this matter may be listed on the same date.

In the meanwhile, Learned Counsel for the Appellant is directed to file copy of the order of the '**Hon'ble Supreme Court**'.

Let the matter be fixed on **29<sup>th</sup> April, 2021 for 'admission' (fresh case).**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

S.S./kam